

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.25119/2017

(Arising out of impugned final judgment and order dated 15-11-2016 in FA No.271/2007 passed by the High Court Of Judicature At Allahabad)

SMT. RADHA RANI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and and IA No.11930/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.11932/2018-EXEMPTION FROM FILING O.T. and IA No.22483/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

IA 73838/2017- EXEMPTION FROM FILING OT

Date : 04-02-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Nidhesh Gupta, Sr. Adv.
Mr. Anuj Bhandari, Adv.
Mr. Abhinav Srivastava, Adv.

For Respondent(s) Mr. Bhakti Vardhan Singh, Adv.
Mr. Sanjay Kumar Tyagi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Until further orders, status quo, as on today, in respect of the suit property shall be maintained by the parties.

(POOJA ARORA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER